

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 134
IA(I.B.C)/490 (CH)2021
IA(I.B.C)/424 (CH)2020
In
CP(IB) No. 43/Chd/Pb/2017
(Admitted)

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

Concord Hospitality Pvt. Ltd. & Ors

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.05.2024.

Sd/-

Court Officer